

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH: GUWAHATI

TA No.17/2016 (CA No.681/2014)
TA No.18/2016 (CA No.680/2014)
TA No.19/2016 (CA No.496/2015)
TA No.20/2016 (CA No.593/2015)

&

I.A. No.17 of 2017

IN

TP No.16/2016 (CP No.106/2014)

Under Section: 397/398 of the Companies Act, 2013

In the matter of:

Shital Jain & Ors.

... Applicants/Petitioners

-versus-

Saroj Realtors & Developers Pvt. Ltd. & Ors.

... Non-applicants/Respondents

Order delivered on 19-01-2018

Coram:

Hon'ble Mr. Justice P. K. Saikia, Member (J)

For the Applicants/Petitioners:

Mr. Diganta Das, Sr. Advocate
Mr. N. N. Jha, Advocate
Mr. R. P. N. Singh, Advocate
Mr. Rakesh Sarmah, Advocate
Mrs. A. Talukdar, Advocate

For the Non-applicants/Respondents:

Mr. Gautam Choudhury, Advocate,
Mr. Bhaskar Sarma, Advocate
Ms. Abida Rehman, Advocate

Mr. Avishek Choudhury - Director of Saroj Realtors and Developers (P) Ltd. in person

ORDER

T.A. No.18/2016(CA No.680/2014)

Heard Mr. D. Das, learned Senior Advocate assisted by Mr. N. N. Jha, Mr. R. P. N. Singh, Mr. Rakesh Sarmah and Mrs. A. Talukdar, learned Advocates appearing for the applicants/petitioners. Also heard Mr. Gautam Choudhury, Mr. Bhaskar Sarma and Ms. Abida Rehman, learned Advocates appearing for the non-applicants/respondents.

2. The learned senior counsel appearing for the applicants/petitioners has advanced arguments on the point of amendment of the company petition. However, the same remain inconclusive since Mr. G. Choudhury, learned counsel appearing for the non-applicants/respondents prayed for some time.

3. In view of above, the matter is adjourned for today and listed for further hearing on **06th February, 2018**.

TA No.17/2016 (CA No.681/2014)

TA No.19/2016 (CA No.496/2015)

TA No.20/2016 (CA No.593/2015)

4. In view of the order passed in TA No.18/2016(CA No.680/2014), all the above transfer applications stand deferred till 06th February, 2018.

IA No.17/2017

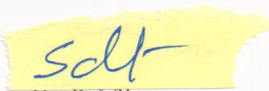
5. Mr. G. Choudhury, learned counsel for the applicants/respondents submitted that he has filed reply, copy of which has already been served upon the non-applicants/petitioners. But, rejoinder to the reply has not yet been filed. The non-applicants/petitioners are hereby directed once again to submit rejoinder within 7(seven) days from the date of this order and the applicants/respondents if, so desire, may file their sur rejoinder within 7(seven) days thereafter.

6. In view of above, IA No.17/2017 is also deferred till 06th February, 2018.

TP No.16/397/398/GB/2016

7. In view of the order passed in respect of the aforesaid transfer applications as well as in IA No.17/2017, TP No.16/2016 is also deferred till 06th February, 2018 for further hearing.

8. Registry is directed to list all the matters together for further hearing on **06th February, 2018**.


Member (Judicial)
National Company Law Tribunal
Guwahati Bench: Guwahati.

Dated, Guwahati, the 19th January, 2018

Deka/19-01-2018